HIGH COURT OF BOMBAY AT GOA
SITTING LIST W.E.F. 11.11.2024
(Partial Modification with effect from 07.12.2024)

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **M. S. KARNIK** **AND** The Hon'ble Ms Justice **NIVEDITA P. MEHTA** **Commercial Appellate Division Bench** **Monday to Thursday** **(DIVISION BENCH)** **Court Room No. 2**	For admission, hearing and order matters therein :- Civil and Criminal matters and applications therein pertaining to Division Bench.
2	The Hon'ble Shri. Justice **M. S. KARNIK** **Friday** **[Single Bench-1]** **Court Room No. 2**	For admission, hearing and order matters therein :- Second Appeals of **Even years**.
3 *	The Hon'ble Shri. Justice **VALMIKI MENEZES** **[Single Bench-2]** **Court Room No. 3**	For admission, hearing and order matters therein :- A) All Criminal matters pertaining to Single Bench. B) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. C) Matters under Companies Act, 1956 and Companies Act, 2013 D) All Pre-admitted Civil matters (admission /Order /Direction) E) Appeals under ESI. F) Civil Revision Applications. **G) First Appeals of Even years.** **H) All Civil matters pertaining to Single Bench.**

4	The Hon'ble Ms Justice **NIVEDITA P. MEHTA** **[Single Bench-4]** **Court Room No. 5** **FRIDAY**	For admission, hearing and order matters therein :- A) First Appeals of **Odd years**. B) Second Appeals of **Odd years**.

N O T E

1) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens/Marginalised section would also be given priority.

2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

3) The **Hon'ble Shri. Justice Valmiki Menezes** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.

4) The **Hon'ble Shri. Justice Valmiki Menezes** is designated to hear and decide matters under the Companies Act,1956 and Companies Act, 2013.

5) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

6) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

*** Indicates Partial Modification at Sr. No. 3**

High Court, Appellate Side,)
Bombay.)
)
Date : 6th December 2024)

By Order
Sd/-
(H. M. Bhosale)
Registrar (Judl-I)